

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	3.4.95	<p>Heard on Misc. application 180/95 for expunction of certain observations made by the learned Single Judge, while disposing of the original application. It may be mentioned at the outset that this Tribunal has not passed any remarks or made any observations against the conduct of the applicant herein (Respondent 4 in the original application) which would damage either his reputation or his career. It was the bounden duty of the Tribunal to take appropriate steps when an allegation was made in the Open Court regarding Respondent 4 demanding illegal gratification and what all the learned Single Judge did was to direct the concerned authorities to enquire into the matter. Thus everything is kept open and it is open to the petitioner herein to defend himself if and when any enquiry starts with regard to the allegations made in the order. As nothing has been said by this Tribunal casting aspersions on the applicant, there is nothing to expunge any remarks or observations made therein. With these observations Misc. application 180/95 is disposed of accordingly.</p> <p style="text-align: right;">VICE-CHAIRMAN</p>	<p>Misc. appn. at FLX filed on behalf of Respondent NO. D Praying for recall of order dt. 1.3.95 Passed by Hon'ble Bench for orders Pl.</p> <p>By 21/3/95</p> <p>Order No. 3 dt. 3.4.95</p> <p>Copy of this order may be given to parties concerned.</p> <p>3 copies placed below for attestation Pl.</p> <p>By 4/4/95</p> <p>SO(8) 4/4/95</p> <p>Received copy of order dt. 3.4.95 Recd 5.4.95 on behalf of Mr. Ashok Shah Esq. & Co. Surya</p> <p>Received copy of order dt. 3.4.95 on behalf of Mr. Ashok Shah Esq. & Co. Surya</p> <p>Received copy of M. P. No 180/95 by Dr. Mahadev G. 4/4/95 Ad.</p>